

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.)..... CRLMP NO(S) .
20076-20077/2016

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 21/04/2016
IN CRLA NO. 3022/2009 AND CRLA NO. 94/2010 PASSED BY THE HIGH COURT
OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH)

STATE OF U.P

PETITIONER (S)

VERSUS

SHESH DUTT SHUKLA AND ANR. ETC.

RESPONDENT (S)

[WITH APPLN. (S) FOR C/DELAY IN FILING SLIP]

Date : 09/12/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Arvind Varma, Sr. Adv.

Ms. Aditi Kochhar, Adv.

Mr. C. D. Singh, Adv.

For Respondent (s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner and perused the relevant material.

Delay condoned.

Exemption from filing O.T. is granted.

Issue notice to respondent No.2. (Lal ji s/o
Susheel Kumar) in Special Leave Petition arising out of
Criminal Appeal No.3022/2009 and respondents Nos. 1 and 2
(Dulru Shukla s/o Balak Ram Shukla and Nanhakan Shukla s/o
Balak Ram Shukla) in Special Leave Petition arising out of
Criminal Appeal No.94 of 2010.

[VINOD LAKHINA]
COURT MASTER

[TAPAN KR. CHAKRABORTY]
COURT MASTER